

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 206
IB-110/ND/2023
IA-21/2024

IN THE MATTER OF:

Covet Financial Services Pvt. Ltd. ... Applicant/Petitioner

Versus

Frugal Developers Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 16.07.2024

CORAM:

SH. MANNI SANKARIAH SHANMUGA SUNDARAM
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Adv. Abhishek Parmar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-21/2024: No representation on behalf of the Respondent. Even on repeated calls, no one appeared on behalf of the Respondent. Hence Respondent called absent and **set ex-parte**.

The Ld. Counsel appearing for the RP seeks some time to file some documents, permission granted.

List the matter before the Regular bench on **24.07.2024**.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)